1066. SHRI SANTOSH KUMAR SAHU: Will the Minister of HOME. AFFAIRS be pleased to state:

(a) whether it is a fact that a number of employees who have rendered more than 3, years' service on ad-hoc basis in the various Ministries/Departments have not yet been regularised; and

(b) if so, by when then services are likely to be regularised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir. There have been such cases.

(b) Regular appointments can be made only in accordance with the recruitment rules and not merely because some persons have been appointed on ad hoc basis and continued for any length of time. Minisand Departments tries concerned would. no doubt be taking appropriate steps for making regular appointments depending on circumstances obtaining in each case.

## 1867. [Transferred to the 26th March 1980].

## Cases filed in Courts under Commissions of Inquiry Act

1066. SHRIMATI KANAK MUK-HERJEE: WiH the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of the cases filed in the various courts on the basis of reports of each commission of inquiry appointed by the previous Central Government under the Commissions of Inquiry Act;

(b) what are the details of the cases already withdrawn from the courts;

(c) what is the number of cases in which CBI inquiry has been abandoned; and

(d) what are the particulars of the cases referred to in part (c) above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS THE DEPARTMENT OF AND IN PARLIAMENTARY AFFAIRS (SHRI VENKATASUBBAIAH): Р. (a) A statement is attached, givingthe information. [See Appenrequired dix CXIII, Annexure No. 78.]

(b) No case has been withdrawn from the courts. However, in two cases, where charge sheets other had filed by the Government of been Haryana against Shd Bansi Lal, Shri Surinder Singh and others relating to the following matte,:> arising out of the isport of the Jsganmohan Reddy Commission viz, (i) demolition of the property of Shri Manohar Lal at Bhiwani and (ii) acquisition of plats by Shri Bansi Lal in the names of his daughters, which .iad subsequently bueii withdrawn by the State Govem-Prosecutor, ment. criminal revision petitions had been filed in Nov., 1979 on ibehalf of the Central Government against the order of the trial courts allowing the withdrawal of these two prosecutions Subsequently, applications for withdrawal of the aforesaid two criminal revision petitions were made to the High Co.uL of Punjab and Haryana by the Ceatral Government Standing Counsel on the instructions of IKI Central Government on the 15th Jan., 1980. The High Couit of Har/ma and Punjab has since dismissed as withdrawn, tha two criminal revision petitions i<sub>n</sub> question.

(c) and (i) In no case has CBI inquiry been abandoned. However, in 7 cases after duly completing investigations, fii.al reports undei Section 173 Cr.P.C., recommending closure ct the cases, were submitted to the courts and these have been accepted by the courts. Detans are given the in annexure. [See Appendix XIII.. Annexure Na. 7A].

## Language used in electoral rolls and ballot papers

1069. SHRI SYED SAHABUDDHST: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that electoral rolls and ballot papers for any